

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A.No. 7/2010 in
Petition No. 144/2009**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri S.Jayaraman, Member**
- 3. Shri V.S. Verma, Member**

DATE OF ORDER: 2.2.2010

In the matter of

In the matter of approval for revision/amendment of transmission tariff petitions for the assets under Petition No. 144/2009 in Western Region for the period from 1.4.2009 to 31.3.2014.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon	..Petitioner
Vs	
Madhya Pradesh Power Trading Company & OthersRespondents

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for permission to revise the capital cost and keep the petition on hold till the filing of revised petition for approval of transmission tariff for the Vindhyachal Stage-I additional transmission system in Western Region for the period from 1.4.2009 to 31.3.2014.

2. The petitioner has submitted that while filling the tariff petition, additional capital expenditure was not taken into consideration inadvertently and it could take some more time to furnish the inputs required for compilation and computation of tariff for the transmission asset in question. Accordingly, the petitioner has sought permission to revise the petition for approval of

transmission tariff for the period 2009-14 in respect of Vindhyachal Stage-I additional transmission system.

3. The prayer made by the petitioner is allowed. The petitioner may file revised petition for approval of transmission tariff in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 on the subject by 30.4.2010 and serve the copies on the respondents.

4. I.A. stands disposed of in the above terms.

Sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON